

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE DEVAN RAMACHANDRAN

&

THE HONOURABLE MR.JUSTICE T.R.RAVI

FRIDAY, THE 24th DAY OF APRIL, 2020 /4th VAISAKHA, 1942

W.P.(C). Temp. NO.136 OF 2020

Petitioners

1. Adv. M.J. Santhosh
Aged 39 years ,
2nd Floor, Shah Complex,
A.k. Sheshadiri Road, Cochin -11
Ernakulam - 682011.

2. Adv . Dipu V
Aged 44 Years ,
S/o Vijayan,
Vijisadanam,
Chottanikkara P.O. ,
Ernakulam .-682312.

By Advs. Sri Renjith B.Marar
Smt.Lakshmi N.Kaimal
Sri.Joseph K.J
Sri.U.Jayakrishnan
Smt. Surabhi Santosh

Respondents

- 1.The State of Kerala
Represented by the Chief Secretary ,
Secretariat, Thiruvananthapuram .

- 2.The Secretary,
Department of Home Affairs,
State of Kerala , Secretariat ,

Thiruvananthapuram .

3. Director General Of Police ,
Office of the DGP

Thiruvananthapuram .

BY SR.GOV'T.PLEADER SRI P.P.THAJUDEEN

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 24/04/2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:-

O R D E R

Devan Ramachandran, J.

We have heard Shri Renjith B.Marar, learned counsel appearing for the petitioner and we are of the view that a *prima facie* case has been made out, warranting admission of this petition.

We, therefore, admit this writ petition.

Shri P.Narayanan, the learned Government Pleader, takes notice for the respondents.

The respondents are directed to complete pleadings in this matter at the earliest, but not later than three weeks from today.

List this matter for further consideration on 12/5/2020.

DEVAN RAMACHANDRAN, JUDGE

T.R.RAVI, JUDGE

APPENDIX

PETITIONER'S EXHIBITS:-

ExhibitP1: True copy of Kerala Police Rules 2020